

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition (Criminal) No.134/2022

ASHOK KUMAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 49391/2022 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 13-05-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. C. K. Rai, AOR
Mr. Arvind Kumar Tiwary, Adv.
Ms. Shweta Rajpur, Adv.
Mr. Ashish Tyagi, Adv.
Aqsa, Adv.
Ms. Sakshi Sharma, Adv.
Mrs. Anuradha Roy, Adv.
Mr. Vinay Kumar Gupta, Adv.

For Respondent(s) Ms. Garima Prasad, Sr. A.A.G.
Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Divyanshu Sahay, Adv.
Mr. Suraj Singh, Adv.
Mr. Manoj Kumar Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We issue formal notice.

Mr. Pradeep Misra, learned Advocate accepts notice on behalf
of the respondent.

Perused the order dated 1st April, 2024. As this Court passed an order directing the State of Uttar Pradesh to consider the case of the petitioner for grant of permanent remission, the code of conduct does not come in the way of authorities.

We, therefore, extend the time granted under order dated 1st April, 2024 to make compliance by a period of one month from today.

List on 15th July, 2024.

(KAVITA PAHUJA)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)